

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 248/TT/2017

- Subject** : Petition for truing up of fees and charges of 2009-14 block and determination of fees and charges for the period 2014-19 block for **Asset-I:** 17 Nos of OPGW links (759 km), **Asset II:** 09 nos of OPGW links (490 km), **Asset III:** 10 nos of OPGW links (440 km) and **Asset IV:** 01 nos of WBSETCL sector portion OPGW link (78.26 km) under “**Fibre Optic communication system in lieu of existing** Unified Load Despatch and Communication(ULDC) Microwave links” in Eastern Region.
- Date of Hearing** : 28.8.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : National Thermal Power Corporation Ltd. (NTPC) and others
- Parties present** : Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for truing up of the fees and charges for 2009-14 period and determination of fees and charges for the 2014-19 period for Asset-I: 17 Nos of OPGW links (759 km), Asset II: 09 nos of OPGW links (490 km), Asset III: 10 nos of OPGW links (440 km) and Asset IV: 01 nos of WBSETCL sector portion OPGW link (78.26 km) under “Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links” in Eastern Region. He submitted that Asset-I, II, III and IV put into commercial operation on 1.10.2012, 1.4.2013, 1.11.2013 and 1.3.2014 respectively.



He further submitted that the tariff for the 2009-14 period for Asset-I to III was approved vide order dated 15.9.2016 in Petition No. 57/TT/2014. The tariff for Asset-IV which was put into commercial operation at the fag end of the 2009-14 period was not allowed in Petition No. 57/TT/2014. He requested to allow the tariff for the Asset-IV for 2009-14 and 2014-19 period in the instant.

2. The Commission observed that there is no cost over-run in case of Asset-IV. However, there is time over-run of 6 months and directed the petitioner to submit the following information, on affidavit by 10.9.2018 with an advance copy to the respondents:-

- (i) Details of time over-run and chronology of activities alongwith documentary evidence as per format given below:-

Asset	Activity	Period of activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	

- (ii) RLDC/SLDC Charging Certificate for Asset-IV as applicable.
 (iii) The status of reassessment of cost and RCE, if any.
 (iv) Revised tariff forms and Auditor certificate w.r.t. capital cost of Asset-IV.

3. The Commission further observed that if the information is not received by 10.9.2018, the matter will be decided on the basis of the information already on record.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
 (T. Rout)
 Chief (Law)

